

3. There has not been any demand for a Naval or Sainik School for Ratnagiri and Kolaba districts. There is also no such proposal under the consideration of Government.

ग्रजमेर में एच० एम० टी० की वडियां बनाने वाला कारखाना स्थापित किया जाना

413. श्री एस० के शारदा : क्या उद्योग मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का विचार ग्रजमेर में एच०एम०टी० की वडियां बनाने वाला एक कारखाना स्थापित करने का है ; और

(ख) यदि हां, तो कब ?

उद्योग मंत्रालय में राज्य-मंत्री (कुमारी भ्रामा मयती) : (क) और (ख) . हिन्दुस्तान मशीन टूल्स लिमिटेड द्वारा सहायता प्राप्त एक वाच असेम्बली यूनिट राजस्थान में स्थापित करने का हाल ही में निश्चय किया गया है। राज्य में इस यूनिट के स्थापना-स्थल के बारे में निर्णय राज्य सरकार करेगी।

Expenditure incurred on Welfare Work in Coal Industry

414. SHRI A.K. ROY : Will the Minister of ENERGY be pleased to state :

(a) whether huge amount has been spent in the name of welfare work and staff welfare in Coal Industry since Nationalisation ; and

(b) if so, the details of such expenditure ?

THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN) : (a) and (b) . The amount spent by Coal India and its subsidiaries on welfare measures during the last four years is as follows :—

1973-74	. Rs. 89.52 lakhs
1974-75	. Rs. 1202.38 lakhs
1975-76	. Rs. 1773.96 lakhs
1976-77	. Rs. 1951.00 lakhs (Provisional)

Exploitation of CSIR Process rights by Central Electrochemical Research Institute

415. SHRI K. RAMAMURTHY : Will the Minister of PLANNING be pleased to state :

(a) whether in spite of the recommendation of the Sarkar Committee on CSIR that exclusive rights of exploiting CSIR process should not be given directly by the laboratory to a commercial firm on the grounds that such practice may lead to corruption and under hand dealings, the Director, Central Electrochemical Research Institute is continuing to give such exclusive rights directly; and

(b) if so, the action Government propose to take in the matter ?

THE PRIME MINISTER (SHRI MORARJI DESAI) : (a) and (b). Information is being collected and will be laid on the Table of the House.

Foreign Technical Know-how sought for improvement of thermal power stations

416. SHRI AHMED HUSSAIN : Will the Minister of ENERGY be pleased to state :

(a) whether it is a fact that Thermal Power Stations in the country are not functioning efficiently ;

(b) if so, the reasons therefor ;

(c) whether Government have sought the help of other advanced countries for assisting in improving the efficiency of thermal power stations ;

(d) whether Government have deputed or propose to depute personnel of thermal power stations to other countries to get proper technical know-how; and

(e) if so, the number of personnel already sent abroad plant wise and number likely to be deputed in the current financial year ?

THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN) : (a) A number of stations commissioned prior to 1974 are functioning efficiently while others are not functioning equally efficiently. Some of the power stations commissioned with indigenous equipment after 1974 are yet to achieve stable generation of power.

(b) Major causes for poor performance of these power stations include :

- (i) Defects in equipment;
 - (ii) Poor quality of coal;
 - (iii) Lack of adequate spares when needed ;
 - (iv) Lack of trained staff;
 - (v) Deficient management.
- (c) Yes, Sir.
- (d) Yes, Sir.

(e) The number of personnel trained abroad/under training in operation and maintenance of large thermal power stations during the last 2 years is given on plant-wise basis in the Statement laid on the Table of the Sabha. [Placed in Library. Sec. No. LT 1053/77]. The number of Indian to be deputed abroad for training during the current financial year is being finalised in consultation with concerned organisations.

In addition to the above, engineers had been sent from State Electricity Boards in the past for training in operation and maintenance in thermal power stations in Russia, Poland, Yugoslavia, United States of America, France, in respect of plants imported from those countries.

Prosecutors in Delhi

417. SHRI T. S. NENGI: Will the Minister of HOME AFFAIRS be pleased to refer to the article captioned 'Who Owns Delhi Prosecutors' published in the 19th issue of "Needle's Eye", a fortnightly issued from New Delhi and state:

(a) the service conditions of Delhi Prosecutors *vis-a-vis* the service conditions of such prosecutors in the adjoining States; and

(b) the steps being taken to improve their service conditions, salary structure, avenues of their promotion and regularisation of their service conditions ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS SHRI DHANIK LAL MANDAL: (a) In Delhi, before coming into force of the New Code of Criminal Procedure, 1973 w.e.f. 1st April, 1974, the Prosecution Agency worked under the Inspector General of Police, Delhi. After the new Cr.P.C.

came into force, it was decided to transfer the Prosecution Agency to the Law and Judicial Department of Delhi Administration. In accordance with the recommendations of the Third Pay Commission the following new scales of pay were made applicable to the staff of the Prosecution Agency.

1. Director of Prosecution Rs. 1400—1600
2. Chief Prosecutors Rs. 700—1300
3. Senior Prosecutors Rs. 840—1250
4. Prosecutors Rs. 650—960

In Uttar Pradesh the scales of officers in the Prosecution Agency are as under:

1. Special Prosecuting Officers] Rs. 550—1200
2. Prosecuting Officers Rs. 450—850
3. Assistant Prosecuting Officers Rs. 350—700

The pay scales of different posts in the Rajasthan Prosecuting Agency are as follows:

1. Assistant Director of Prosecution Rs. 930—1500 (including D.A.)
2. Assistant Public Prosecutors, Grad I Rs. 650—1270 (including D.A.)
3. Assistant Public Prosecutors Grade II Rs. 550—1010 (including D.A.)

In Haryana, the following are the pay scales for different posts of the Prosecution Agency:—

1. District Attorney Rs. 700—1250 plus Special pay.
2. Deputy District Attorneys/ Additional Public Prosecutors Rs. 350—900 (i) Minimum Rs. 450)
3. Assistant District Attorneys Rs. 350—650 plus special pay.